

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DIRECTORATE GENERAL OF FOREIGN TRADE  
UDYOG BHAWAN, NEW DELHI

Dated 14 May,2007

**O&M Instruction No. 08/2007**

**Subject:- Issue of Free Sale & Commerce Certificate--delegation of powers to Jt. DGFT.**

Attention is drawn to the provision for issue of Free Sale and Commerce Certificate as given in the last sub-paragraph of Para 2.50 (VII) of the HBP Vol. 1 2004-2009 (updated as on 19-04-2007), which reads as under: **“DGFT may also issue, on application, Free Sale and Commerce Certificate for export of items not covered under Drugs & Cosmetics Act, 1940, which have usage in hospitals, nursing homes and clinics, for medical and surgical purpose and are not prohibited for export. Validity of such certificate shall be two years from date of issue unless otherwise specified.”**

2. It has been decided that the concerned JDG of Policy Division in Head Quarters is authorized to approve issue of the Free Sale and Commerce Certificate on behalf of DGFT.
3. The above delegation is with effect from 13.10.2005.

This issue with approval of DGFT.

Sd/-

(K. P. Singh)  
Dy. Director General of Foreign Trade

To

All Officers/Sections in HQ

All RLAs

(Issue from File No. 01/69/595/207/O&M)